

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
DEPARTMENT OF REVENUE & BANKING  
( REVENUE WING )

NEW DELHI: DATED THE 18th Nov., 1976.

NOTIFICATION  
( INCOME TAX )

No.1557 (F.No.176/98/76-IT(AI): In exercise of the powers conferred by sub-section (2)(b) of Section 80G of the Income-tax Act, 1961, (43 of 1961) the Central Government hereby notifies Sholavandan Arulnigu Janaga Narayana Perunal Temple-Sholavandan, Madurai District to be a place of Public worship of renown throughout the State of Tamil Nadu for the purposes of the said Section.

Sd/-

( M. SHASTRI )

UNDER SECY: TO THE GOVERNMENT OF INDIA

To

The Manager,  
Government of India Press,  
Ring Road Mayapuri Industrial Area,  
(Near Rajouri Garden), New Delhi.

No.1557(F.No.176/98/76-IT(AI)

Copy forwarded to:-

1. The Commissioner of Income-tax, Tamil Nadu-IV, Madras,  
with reference to his letter C.No.1312/143/TN.IV/76 dated 29.10.76.

He is requested to check up the position regarding the utilisation of the donations by obtaining relevant accounts from the respective religious authorities every year.

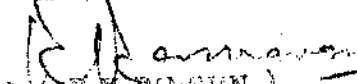
2. All other Commissioners of Income-tax.
3. All Chambers of Commerce in Tamil Nadu.

Sd/-

( M. SHASTRI )

UNDER SECY. TO THE GOVERNMENT OF INDIA

AUTHORISED FOR ISSUE

  
( H.V. RAMANI )

ASSISTANT DIRECTOR OF INSPECTION  
DIRECTORATE OF INSPECTION (RS&P)

NO.CC/ITAI/1541/410/RSP/76

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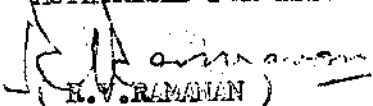
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